

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Vigilance at Srinagar)

C I R C U L A R

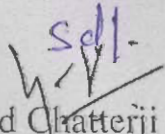
No 2

Dated: 31.08.2013

In order to safeguard the State Revenue and to stop the misuse/reuse of the stamp papers, all Registrars and Sub Registrars of the State are directed to comply with the following instructions/directions:

1. In order to keep proper record of stamps attached with original instrument, the serial numbers of the stamp papers attached with the original documents/instruments shall be recorded in the Office records. The name of the stamp vendor and the date of purchase be mentioned so that the possibility of using counterfeit stamp papers could be avoided.
2. Where two or more sheets of paper stamped with impressed stamps are used to make up the amount of duty chargeable in respect of any instrument, either a portion of such instrument shall be written on each sheet so used or the sheet on which no such portion is written shall be signed by the executant or the executants as the case may be, with an endorsement indicating that the sheet is attached with another sheet on which the instrument is written.
3. The market value guidelines and stamp duty rates should be strictly adhered to, in order to avoid any loss to the State exchequer.

By Order.


(Vinod Chatterji Koul)
Registrar Vigilance

Dated: 31.08.2013

No: 4788-4812/RV

Copy to:

1. Registrar General, High Court of J&K, Srinagar.
2. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K.
.....for information.
3. All Registrars (Principal District and Sessions Judges).
.....for information and n/a and with the request to circulate the circular among Sub Registrars working under his control.
4. Incharge, NIC, High Court wing, Srinagar.
.....for uploading the circular on the High Court web.